

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

Item No. 212  
340/252/ND/2020

**IN THE MATTER OF:**

**M/s. Divine Threads Pvt. Ltd.**

**...APPELLANT**

**Vs.**

**ROC**

**...RESPONDENT**

**Section**

**Under Section 252**

**Order delivered on 02.12.2020  
(Virtual Hearing)**

**Coram:**

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)  
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Appellant**

**For the Respondent**

**For the Income Tax Department**

**:**

**:**

**:Mr. Sunil Agarwal and Mr. Tushar  
Gupta, Advocates**

**ORDER**

Heard the submissions made by the counsel for the Income Tax Department and 10 days' time has been granted for filing the report in the matter. No one is present on behalf of the ROC as well as no one is present on behalf of the petitioner at the time of virtual hearing of the matter. Post the matter to 22<sup>nd</sup> December, 2020.

**-sd-**

**(V.K. Subburaj)  
Member (T)**

**-sd-**

**(P.S.N. Prasad)  
Member (J)**